

GENERAL EXEMPTION NO. 79

Concessional rate of duty of 7.5% on Tea and Yeast when imported from Sri Lanka under Free Trade Agreement.**[Notfn. No. 60/00-Cus., dt. 12.5.2000 as amended by Notfn. No.126/02, 75/07]**

In exercise of the powers conferred by sub-section (1) of section 25 of the Customs Act, 1962 (52 of 1962), the Central Government, being satisfied that it is necessary in the public interest so to do hereby exempts goods falling under sub-heading Nos. **0902.10, 0902.20, 0902.30, 0902.40 and [2101.20]**¹ of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), from so much of the **duty of customs** leviable thereon under the said First Schedule, as is **in excess of** the amount calculated at the rate of **7.5 per cent** ad valorem, subject to the following conditions, namely:-

- (1) the importer proves to the satisfaction of the Deputy Commissioner of Customs or the Assistant Commissioner of Customs, as the case may be, in accordance with the **Customs Tariff (Determination of Origin under the Free Trade Agreement between the Democratic Socialist Republic of Sri Lanka and the Republic of India) Rules, 2000** published with the notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 19/2000-Customs (N.T), dated the 1st March, 2000 that the good in respect of which the benefit of this exemption is claimed are of the **origin of Sri Lanka;**
- (2) the exemption shall apply to a Tariff Rate Quota **not exceeding 15 million kilograms** computed from the 1st day of January in any calendar year.

Provided that for the period from the 1st day of March 2000 to the 31st day of December, 2000, the Tariff Rate Quota shall not exceed 12.5 million kilograms;

- (3) Omitted
- (4) the importer follows the procedure as may be specified by the Government of India from time to time.

Explanation : For the purposes of this notification, "calendar year" means the period starting from the 1st day of January and ending on the 31st day of December of the same year.

¹Min. of Fin. Cor. dt. 22.5.00

